

DOT's clarification regarding utilization of resources from multiple service providers for setting up of CUG Network

Government of India
Ministry Of Communications & IT
Department of Telecommunications
Sanchar Bhavan , 20, Ashoka Road, New Delhi-11 0001 .
(LR cell)

No. 824-42/2000- LR

Dated 15.07.2003.

To

All Basic/ NLD/ ILD Operators,

Sub:- Utilization of resources by CUG customer through multiple licensed service operators for setting up of CUG network.

Ref:- Your letter dated ——

The above matter has been considered by Department of Telecommunications and I am directed to intimate you in this regard as follows: -

1. Under the terms and conditions of existing licence, wherever permitted, operators are free to provide leased lines to their customers for setting up of Closed User Group (CUG) network. CUG may be a network of leased lines connected in a particular configuration. Customers do not require any approval/permission from DoT for availing the facility of leased lines through licensed telecom operators.
2. The arrangement of telecom resources from various service providers for setting up CUG network as requested by customer is to be resolved by entering into mutually agreed commercial agreements between the operators.
3. DTS circular No 112-8/94-PHC (Pt) dated 31.05.2000 will not be applicable in the multi operator scenario,
4. It shall be responsibility of operators to ensure that the telecom resources are used for genuine and lawful purposes.

sd/-
(Rajvir Sharma}
Director (LR-III)
Tel NO.23036509

Copy to: 1. DDG (BS), Sanchar Bhavan, DoT, New Delhi.
2. Secretary, TRAI, A-2/14, Safdarjung Enclave, New Delhi ;-110029.